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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

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**08. CP No.060/00028/2016 & MA No.060/00242/2016 IN  
O.A. No.060/00664/2014**

**(VIKRAM SINGH VS. LT. GENL. R.P. RAI & ORS.)**

**19.02.2016**

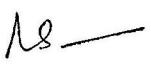
Present: Sh. M.K. Dogra, counsel for the applicant.

**MA No.060/00242/2016**

The MA is allowed and exemption is granted from filing certified copy of judgment dated 30.10.2015 (Annexure P-1).

**CP No.060/00028/2016**

1. Counsel for the applicant contended that order dated 30.10.2015 passed by the Tribunal was required to be complied with within 30 days from the date of the order, but has not yet been complied with.
2. Notice be issued to the respondents, to show cause why action for Contempt of Court be not taken against them.
3. List on 29.03.2016. Personal appearance of the respondents is exempted for the time being.

  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

  
**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

*rishi*  
Notice issued on  
23/2/16. AD is avaiable.  
Reply not filed.  
  
**DHIRENDER SINGH**

  
Affidavit filed  
through MA 423/16.  
  
**DHIRENDER SINGH**

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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

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**21/28. CP No.060/00028/2016 IN OA No.060/00664/2014  
& MA No.060/00423/2016**

**(VIKRAM SINGH VS. LT. GENL. R.P. RAI & ORS.)**

**29.03.2016**

Present: Ms. Natasha Munjal, proxy for Sh. Sh. M.K. Dogra, counsel for the applicant.  
Sh. Sanjay Goyal, counsel for the respondents.

**MA No.060/00423/2016**

The MA is allowed and annexed affidavit is taken on record subject to all just exceptions.

**CP No.060/00028/2016**

1. There is a written request for adjournment by counsel for the respondents, on account of personal difficulty.
2. Compliance affidavit be filed in the meanwhile.
3. List on 05.05.2016.

  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

  
**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

*rishi*  
~~Annexed affidavit  
taken on record  
compliance affidavit  
filed through MA~~

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

18/23. MA 060/00590/2016 & CP 060/00028/2016 IN OA No.  
060/00664/2014

( **Vikram Singh Vs. Lt. Genl. R.P. Rai & Ors.**)  
05.05.2016

Present: Ms. Natasha Munjal, proxy, counsel for the petitioner.  
Sh. Sanjay Goyal, counsel for the respondents.

1. MA No. 060/00590/2016 is allowed. Compliance report filed by the respondents, annexed with the MA, is taken on record.
2. Learned counsel for the parties agree that order of this court whose violation has been alleged in CP, has been complied with by issuing the appointment letter in favour of the applicant on 19.03.2016.
3. Learned proxy counsel for the petitioner submits that they have not complied with order within 30 days as directed by this court but they have passed the order after the five months, therefore, the applicant cannot be deprived from the benefit for the period during which applicant could not be appointed.
4. In the present petition, we have to see as to whether the respondents have complied with the order, which to our mind, they indeed have. Qua the submission made by the petitioner, he is at liberty to make a representation before the concerned authority which they will decide as per rules and law.
5. In view thereof, the present C.P is disposed of. Notices issued to the respondents are discharged.

**(RAJWANT SANDHU)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**